

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. A.(SJ) No. 633 of 2010

Jaiballabh Prasad

..... Appellant

Versus

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant

: None

For the State

: Mr. Shekhar Sinha, PP

06/Dated: 10/09/2021

When the appeal is called out, Mr. Shekhar Sinha, the learned Public Prosecutor appears for the State and submits that he does not have the paper book.

Nobody appears on behalf of the appellant.

Accordingly, office is directed to provide the memo of appeal with annexures, deposition of the witnesses as well as FIR to Mr. Shekhar Sinha, the learned Public Prosecutor.

Mr. Shekhar Sinha, the learned Public Prosecutor further submits that Mr. Shree Nivas Roy, the learned counsel appointed as Amicus Curiae has said that the paper-book has not been served to him. However, from the office record it seems that it has been served nevertheless office is directed to see whether it has been served or not.

Accordingly, put up this case in the next week in its seriatim.

(Ratnaker Bhengra, J.)